

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 9 – IA/653(AHM)2024  
In  
C.P. (IB)/129(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank  
Vs  
Manju Devi Baid

.....Applicant

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Advocate  
For the Respondent :

**ORDER**

**IA/653(AHM) 2024**

This is an application filed by the RP for taking on record Report under Section 99 of the IBC, 2016.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Corporate Debtor as well as Personal Guarantor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Corporate Debtor as well as Personal Guarantor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Corporate Debtor as well as Personal Guarantor may reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 13.05.2024

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**